

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH ::: GUWAHATI-5.

Q.A.No. 40 of 1998

DATE OF DECISION.. 6-3-1998 .....

Shri Monoj Kanti Das, (PETITIONER(S))

Mr. A. Ahmed

ADVOCATE FOR THE  
PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

Mr. A.K. Choudhury, Addl. C.G.S.C.

ADVOCATE FOR THE  
RESPONDENT(S)

THE HON'BLE MR. JUSTICE D.N. BARUAH, VICE-CHAIRMAN

THE HON'BLE SHRI G.L. SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble VICE-CHAIRMAN.



CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.40/98

Date of Order: This the 6th March, 1998.

HON'BLE JUSTICE MR D.N.BARUAH, VICE-CHAIRMAN  
HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER

Shri Monoj Kanti Das,  
Son of Late Mohendra Lal Das,  
Store Keeper, Central Ground Water Board,  
North Eastern Region,  
Tarun Nagar, Bye Lane No.1.  
Guwahati-5.

By Advocate Mr.A.Ahmed.

-Vs-

- 1). Union of India  
represented by the  
Secretary, Ministry of  
Water Resources,  
Shram Shakti Bhawan,  
New Delhi-110001.
- 2) The Chairman, Central Ground Water Board,  
Ministry of Water Resources, Faridabad,  
Haryabe N.H.IV  
PIN-121001.
- 3) The Director(Administration) Central  
Ground Water Board, Faridabad Haryana  
N.H.IV, PIN-121001.
- 4) The Chief Engineer  
Central Ground Water Board,  
Faridabad, Haryana N.H. IV  
PIN-121001.
- 5) The Administrative Officer, Central Water  
Board, Faridabad, Haryana N.H. IV, PIN-121001.
- 6) The Director,  
Central Ground Water Board,  
North Eastern Region,  
Tarun Nagar, Guwahati-5.
- 7) Shri H.C.Jawa, Store Keeper,  
C/O Director, Central Ground Water Board,  
Western Region, C-13-515, Highway  
Bani Park, Jaipur, Rajasthan,  
PIN-302016.
- 8) Shri Baleswar Mahto, Store Keeper,  
C/O Executive Engineer, Central Ground  
Water Board, Div-VIII 20 B, Gandhi Nagar,  
Extension Jammum J& K.
- 9) Shri G.R.Chamali, Store Keeper,  
C/O Executive Engineer, Central Ground Water Board,  
Division VI N.S. Building,  
Civil Lines Nagpur, Maharastra,  
PIN-440001.

contd/-

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- 10) Shri S.Varghese, Store Keeper,  
C/O Executive Engineer, Division IV,  
Central Ground Water Board-35  
Vijayaraghara Road, T.N. Nagar,  
Madras 500016, Tamilnadu.
  - 11) Avadesh Pandey  
C/O Executive Engineer, Central Ground Water  
Board, Division No.V, Harno Housing Colony  
Ranchi.

By Advocate Mr.A.K.Choudhury, Addl.C.G.S.C.

Q R D E R

BARUAH.J(VC):

In this application the applicant has challenged the Annexure-4 Seniority List issued by the Government of India, Ministry of Water Resource dated 15th May, 1997. According to the applicant as per the said Seniority List his position has been shown in SL.No.7. On the other hand respondents No. 7 to 11 are put in SL.No. 1 to 6 even though those respondents are junior to him. The applicant being aggrieved against the said Seniority List/ <sup>submitted,</sup> Annexure 4-1 representation dated. 18-6-97. However, nothing was done. Hence this present application :

We have perused the same. Heard Mr.A.Ahmed learned counsel and also Mr.A.K.Choudhury, Addl.C.G.S.C. In Annexure 4 itself, it has been mentioned that if there is any discrepancy, the applicant may file a representation against the said seniority list. The seniority List does not show the reason why the applicant was pushed down to Sl.No.7 though he was senior.

Under the circumstances it is difficult for this Tribunal to decide the matter. We feel it to be expedient

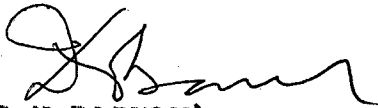
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that if a representation is filed by the applicant giving details of his grievance regarding the seniority within 15 days from to-day, it shall be considered by the authority and dispose of the matter by a reasoned order as early as possible at any rate within three months from the date of receipt of this order. If the applicant is still aggrieved he may approach appropriate authority.

Considering the entire facts and circumstances of the case we make no order as to costs.

  
(G.L. SANGLYINE)  
ADMINISTRATIVE MEMBER

  
(D.N. BARUAH)  
VICE-CHAIRMAN

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